

Parliament Session Alert

Budget Session: July 7 – August 14, 2014

Highlights

- ◆ Lok Sabha and Rajya Sabha will meet for the Budget Session between July 07 – August 14, 2014.
- ◆ The Session will focus on financial business related to the Union and the Railway Budget. The Budget for the National Capital Territory of Delhi is also scheduled to be passed.
- ◆ In addition, eight legislative Bills currently pending in Parliament are listed for consideration and passing. Six other Bills are listed for introduction, consideration and passing during the session. Five new Bills are proposed to be introduced. We list these below:-

Bills listed for Consideration and Passing

Short Title	Key Objectives	Introduced on	Status
HRD/ Labour/ Health			
The National Institute of Design Bill, 2013	Incorporates NID, Ahmedabad and declares it as an institute of national importance.	11 Mar 2013 Rajya Sabha	Standing Committee Report on 26 Aug 2013
The Mental Health Care Bill, 2013	Protects the rights of persons with mental illness and promotes their access to mental health care.	19 Aug 2013 Rajya Sabha	Standing Committee Report on 20 Nov 2013
Industry/ Commerce/ Finance			
The Insurance Laws (Amendment) Bill, 2008	Raises FDI limit to 49% and allows entry of foreign re-insurers.	22 Dec 2008 Rajya Sabha	Standing Committee Report on 13 Dec 2011
Security / Law / Strategic Affairs			
The Tamil Nadu Legislative Council (Repeal) Bill, 2012	Repeals the Tamil Nadu Legislative Council Act, 2010.	4 May 2012 Rajya Sabha	Not referred to Standing Committee
The Rajasthan Legislative Council Bill, 2013	Provides for the creation of a Legislative Council in the state of Rajasthan.	6 Aug 2013 Rajya Sabha	Standing Committee Report on 9 Dec 2013
The Assam Legislative Council Bill, 2013	Provides for the creation of Legislative Council for the State of Assam.	10 Dec 2013 Rajya Sabha	Standing Committee Report on 17 Feb 2014
The Real Estate (Regulation and Development) Bill, 2013	Establishes state level real estate regulatory authorities to regulate the real estate sector and state level real estate appellate tribunals to settle disputes.	14 Aug 2013 Rajya Sabha	Standing Committee Report on 13 Feb 2014
The Prevention of Corruption (Amendment) Bill, 2013	Makes the act of bribing a public servant a criminal offence, and creates provisions to cover all aspects of bribery, including definitions of the various elements of bribery.	19 Aug 2013 Rajya Sabha	Standing Committee Report on 6 Feb 2014
The Nalanda University (Amendment) Bill, 2013	Establishes the Nalanda University in Bihar.	26 Aug 2013 Rajya Sabha	Standing Committee Report on 17 Dec 2013

Sources: Bulletins of Lok Sabha and Rajya Sabha, PRS.

Bills listed for Introduction, Consideration and Passing

Short Title	Key Objectives
The Finance (No. 2) Bill, 2014	Gives effect to the tax proposals for the year 2014-15.
The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2014	Provides justice to SCs and STs and enhances deterrent punishment to the offenders.
The Securities Laws (Amendment) Bill, 2014	Widens the definition of Collective Investment Schemes, enhances powers of SEBI for search and seizure and sets up special courts to try offences.
The Telecom Regulatory Authority of India (Amendment) Bill, 2014	Makes the Chairperson and the whole-time members of the Telecom Regulatory Authority of India eligible for any employment under the Central Government or any State Government or in any company in the business of telecom service.
The Andhra Pradesh Reorganisation (Amendment) Bill, 2014	Alters the boundaries of the states of Telangana and Andhra Pradesh.
The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies Bill, 2014	Provides for readjustment of seats in Lok Sabha and State Legislative Assemblies and readjustment of territorial constituencies.

Sources: Bulletins of Lok Sabha and Rajya Sabha, PRS.

Bills listed for Introduction

Short Title	Key Objectives
The Constitution (Amendment) Bill, 2014	Strengthens the Councils of Sixth Schedule areas of Assam, Mizoram, Tripura and Meghalaya.
The Prevention of Bribery of Foreign Public Officials and Officials of Public International Organisations Bill, 2014	Prevents corruption relating to bribery of foreign public officials and officials of public international organisations.
The Whistle Blowers Protection Bill, 2014	Amends the Whistle Blowers Protection Act, 2011 to safeguard against disclosure, pre-judicially affecting sovereignty and integrity of the country, security of the State.
The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2014	Modifies the list of Scheduled Tribes in the States of Chhattisgarh and Tamil Nadu.
The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2014	Modifies the list of Scheduled Tribes in the States of Chhattisgarh and Tamil Nadu.

Sources: Bulletins of Lok Sabha and Rajya Sabha, PRS.

Bill listed for Withdrawal

Short Title	Introduced on	Status
The Re-adjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies (Third) Bill, 2013	10 Dec 2013 Rajya Sabha	Pending

Sources: Bulletins of Lok Sabha and Rajya Sabha, PRS.

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